

Minutes of the Meeting of the EPCG Committee held at 5.00 PM on 23.7.2007 under the Chairmanship of Dr.Shyam Agarwal, Additional Director General.

The meeting of the EPCG Committee was held as per schedule. List of participants is enclosed.

2. Committee after deliberations took the following decisions:

-

2.1 Marico Industries, Mumbai.

Committee approved the nexus subject to submission of IEM/IL for items of export to RA, Mumbai before accrual of benefits.

2.2 Nirma Ltd., Ahmedabad.

Representatives of the firm attended. Committee noted the following:

- (i) Nirma Ltd., took over the ownership of Core Health Care Ltd., w.e.f 1.3.2007 in pursuance of High Court of Gujarat's order dated 1.3.2007 laying down a scheme of arrangement (for one and a half year from 25.10.2005 to 1.3.2007, the case was pending before Gujarat High Court.
- (ii) In respect of two EPCG licences viz. P/CG/1500240 dt.8.2.96 and P/CG/1500241 dt.8.2.96 issued to Core Healthcare, EO is pending and the same would be fulfilled by Nirma Ltd and Nirma has requested to extend the EOP.

- (iii) Apart from these two licences, there are four other EPCG licences issued to Core Healthcare and against these licences Core Healthcare are stated to have performed export amounting to US \$ 937 Lakh (approx.) and have fulfilled the EO.

In view of above, Committee decided to recommend the case to Policy Relaxation Committee (PRC) for extension of EOP in respect of said two EPCG licences for a further period of three years from existing EOP last date, i.e., 7.2.2008 in relaxation of existing policy of 12 years or as approved by BIFR.

2.3 Parle Products Ltd., Mumbai.

Committee noted the following :

- (a) The case was placed before EPCG Committee on 10.1.07 but nexus was not approved as it was not clear then as to whether component imported was for assembly purpose or for replacement.
- (b) On 14.3.07 firm has clarified that component was for assembly of a new oven.

Committee approved the nexus, in view of above clarification.

-

2.4 JVH Met Cut (P) Ltd., Chennai.

Committee noted that Grievance Committee on 22.12.2006 had referred to EPCG Committee to decide the applicability of PN.9 dated 22.5.2003 to this case. Committee decided that this being a policy issue will be examined and appropriately disposed of on file.

3. It was decided that supplementary agenda before the Committee containing following cases, will be taken up for consideration on 3.8.2007.

- (i) Alchmist Ltd., Chandigarh.
- (ii) Abad Exports Pvt. Ltd., Cochin.

4. Meeting ended with a Vote of Thanks to Participants.

-

List of Participants:-

- i) Shri V.C. Aggarwal, Addl.IA, DIPP
- ii) Shri Anurag Bakshi, STO (DBK), Department of Revenue
- iii) Sh.J.P.Maurya, Asstt. IA, Ministry of Food Processing Industries,Panchsheel Bhawan, August Kranti Marg,N.Delhi
- iv) Shri S.K.Samal, Jt.DGFT
- v) Shri Ishwar Singh, Dy.DGFT

-

-